

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL (ALLAHABAD BENCH)
ALLAHABAD.

D.A. NO. 103 of 1992
F.A. NO. 8

OF 4.11.92

Date of decision: 4.11.92

Jaydish Narain Dwivedi Petitioner

Shri. R. C. Pandey Advocate for the Petitioner.

Versus

Union of India & others Respondent

Shri. N. B. Singh Advocate for the Respondent

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CORAM:-

The Hon'ble Mr. Justice U. C. Srivastava, U.C.

The Hon'ble Mr. K. Chayya, Member (A)

1. Whether reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgment?
4. Whether to be circulated to all other Benches?


Signature

Nagvi/

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Original Application No. 103 of 1992

Jagdish Narain Dwivedi Applicant

Versus

Union of India and Others Respondents

CORAM:

Hon'ble Mr. Justice U.C. Srivastava, V.C

Hon'ble Mr. K. Obayya, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

Despite service of the notices no counter affidavit has been filed on behalf of the respondents as such now the case is being disposed of finally, more so the applicant at present desires that the representation filed by the applicant may be disposed of. Although the applicant has claimed number of reliefs but one of the relief which has been claimed by the applicant is that the respondent no.1 be directed to dispose of the representation/appeal of the applicant dated 3.11.86 by passing a reasoned order expeditiously and after giving personal hearing to the applicant. From the facts stated by the applicant it appears that the State Government has

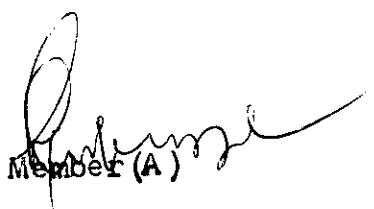
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also approached the Central Government for disposing of the representation.

2. The applicant has challenged the validity of Rule 3 of the Indian Administrative Services (Regulation of Seniority) Rules, 1954 that is why the seniority is assigned when an officer is posted as I.A.S Officer on probation. The applicant in this case who ~~was~~ initially belonged to the ~~State~~ ~~service~~ service has claimed particular year of allotment and a consequent seniority and that is why he has preferred a representation which has not been disposed of.

3. However, we direct the respondent no.1 to dispose of the representation filed by the applicant by a speaking order within a period of 3 months from the date of communication of this order. It will not be obligatory on the respondent no.1 to give a personal hearing, but it will open for it to give personal hearing.


Member (A)


Vice Chairman

Dated: 4th November, 1992:

(Uv)